

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2856
ANSWERED ON FRIDAY, THE 28TH DECEMBER, 2018
[PAUSHA 7, 1940 (SAKA)]**

CASES UNDER NATIONAL COMPANY LAW TRIBUNAL

QUESTION

2856. SHRI KAUSHALENDRA KUMAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of cases registered so far along with the number of cases disposed in the National Company Law Tribunal (NCLT);**
- (b) whether any legal constraints are faced even after the disposal of cases by the NCLT and if so, the details thereof;**
- (c) whether any complaint has been received in this regard and if so, the details thereof; and**
- (d) the amount of Non-Performing Assets (NPAs) recovered so far from the cases disposed by NCLT?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND (SHRI P.P. CHAUDHARY)
CORPORATE AFFAIRS**

विधि और न्याय एवं कारपोरेट कार्यमंत्रालय में राज्य मंत्री

(श्री पी.पी.चौधरी)

(a): Total 40,712 cases have been registered in National Company Law Tribunal (NCLT) and 26,290 cases have been disposed by NCLT till 30.11.2018.

(b) and (c): The cases in NCLT are decided as per law. Aggrieved party has right to go in appeal against the decision of NCLT.

(d): No data related to NPA is maintained in NCLT. However, as per the information given by Insolvency and Bankruptcy Board of India (IBBI), orders of resolution against 65 corporate debtors have been issued by NCLT as on 31.10.2018 with a realisable amount of Rs. 60,636 crores by the creditors.
